

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4895/2025

[Arising out of impugned final judgment and order dated 10-02-2025 in CRLA No. 3720/2009 passed by the High Court of Judicature at Allahabad]

BRAHM PAL

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 68201/2025 - EXEMPTION FROM FILING O.T.)

Date : 04-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) :

Mr. S. Nagamuthu, Sr. Adv.
Mr. Raja Choudhary, Adv.
Mr. Shreyash Kaushal, Adv.
Mr. Rajesh Singh Chauhan, AOR

For Respondent(s) :

Mr. Lohit Ganguly, Adv.
Mr. Sandeep Lamba, Adv.
Mr. Navneet Jha, Adv.
Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

2. Mr. Lohit Ganguly, learned counsel appears on behalf of the complainant.

3. In view thereof, let the complainant be impleaded as respondent No.2. Cause title be amended accordingly.

4. No formal notice is required to be issued, as the learned counsel accepts notice on behalf of the newly impleaded respondent No.2.

5. The issuance of notice is restricted to respondent No.1-State.

6. The Registry to call for the record of the case and at the request of the parties, to supply soft copy of the same to them.

7. List on 16th September, 2025.

8. In the meantime, the petitioner is directed to surrender within one week from today, as the exemption granted earlier stands withdrawn. Affidavit showing proof of surrender be filed within two weeks.

(ANITA MALHOTRA)
AR-CUM-PS

(ANJALI PANWAR)
COURT MASTER